

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:489
ANSWERED ON:26.02.2015
DESIGNATION OF SENIOR ADVOCATES
Pala Shri Vincent H

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the criteria/procedure adopted to designate an advocate as a Senior Advocate in the country;
- (b) whether any case of misuse of this provision or irregularity therein has come to the notice of the Government;
- (c) if so, the details thereof for the last three years, State-wise;
- (d) whether the Government proposes to amend the existing law and procedure and appoint Senior Advocates on competitive basis by an institution like the Union Public Service Commission (UPSC); and
- (e) if so, the details thereof and if not, the other measures taken/proposed to be taken to prevent such cases of misuse/irregularity?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a): An Advocate is designated as a Senior Advocates in the country as per Section 16 of the Advocates Act, 1961 (25 of 1961), which is as under:-
16. Senior and other advocates.â€”
(1) There shall be two classes of advocates, namely, senior advocates and other advocates.
(2) An advocate may, with his consent, be designated as senior advocate if the Supreme Court or a High Court is of opinion that by virtue of his ability [standing at the Bar or special knowledge or experience in law] he is deserving of such distinction.
- (b) : No, Madam.
- (c) : Does not arise.
- (d) : No, Madam.
- (e) : Does not arise.